

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 21

C.P. (IB)/452(MB)2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.05.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA (THROUGH
RESOLUTION PROFESSIONAL - MR. AJIT
KUMAR) V/s SARANGA A. AGGARWAL**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Supriya Majumdar a/w Adv. Ibrahim Shaikh i/b Vaish Associates present. Adv. Aniruth Purushothaman for the Respondent is present. Adv. Geeta Lundwani a/w Adv. Amey Hadwale for the Resolution Professional present through VC. Adv. Supriya Majumdar a/w Adv. Ibrahim Shaikh i/b Vaish Associates, Advocates for the Petitioner present through VC.

Ld. Counsel for the Personal Guarantor appears and informs that arguing Counsel is not available. The Counsel for the Petitioner informs that Reply was served two days back.

List this matter on Board on **15.05.2024**.

List IA 4526 of 2023 on the next date of hearing i.e. **15.05.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**